

**Court-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA No.361 of 2015
IN
Appeal No. 221 of 2014**

Dated : 08 October, 2015

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

**Mula Pravara Electric Co-operative Society Ltd. Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Ors
Applicant(s)/Respondent(s)**

Counsel for the Appellant (s) : Mr. Hasan Murtaza
Ms. Malavika Prasad

Counsel for the Respondent (s) : Mr. Buddy A Ranganadhan
Mr. Sri Venkatesh,
Mr. Anuj P Agarwala
Mr. Shashank Khurana for R-1
Mr. Samir Malik
Mr. Nitish Gujpta for MSEDCL (R-2)

ORDER

I.A. No. 361 of 2015 in Appeal No. 221 of 2014 has been filed by the applicant/State Commission praying therein for six months extension of time for implementing the judgment dated 13.03.2015 delivered by us in Appeal No.221 of 2014 in the case of Mula Pravara Electric Co-Operative Society Ltd. Vs Maharashtra Electricity Regulatory Commission & Ors., whereby we directed the Appellant to produce the Asset Register before the State Commission within one month and we further directed the State Commission to decide the instant Petition within six months from the date of communication of our judgment.

Learned Counsel for the applicant/State Commission submits that our judgment was communicated to State Commission on 30th March, 2015 and six months' period has elapsed on 30th September, 2015.

According to the learned Counsel for the State Commission, the State Commission has already proceeded to implement the judgment of this Tribunal and six months extension may be granted to it to complete the process and decide the petition by implementing the judgment of this Tribunal in letter and spirit.

Learned Counsel for the opposite party, namely, Mula Pravara Electric Co-Operative Society Ltd. suggests to grant three months' time to the State Commission for the same purpose.

After considering the facts and nature of the dispute involved, we deem it proper to grant four months' time to the State Commission to complete the proceedings and implement our judgment.

Thus, Interlocutory Application No. 361 of 2015 is hereby disposed of.

(T. Munikrishnaiah)
Technical Member
hcj/rkt

(Justice Surendra Kumar)
Judicial Member